### GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

# LOK SABHA UNSTARRED QUESTION NO. 3707 TO BE ANSWERED ON 19.03.2018

#### **Deemed-to-be-University**

#### 3707. SHRIMATI RAKSHATAI KHADSE:

#### Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the University Grants Commission(UGC) is taking serious steps against flouting of its orders to deemed-to-be-university which continues to use tag of "university";

(b) if so, the details of such institutes for which Deemed-to-be-University has been granted and the Institutes using the University tag flouted such tags; and

(c) the action being taken by the UGC against these institutions?

## ANSWER MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH)

(a): The Hon'ble Supreme Court of India vide its Order dated 03.11.2017 in Civil Appeal No. in 17869-17870/2017 directed the University Grants Commission (UGC) to restrain Deemed to be Universities from using the word 'University' with their name. Accordingly, all Deemed to be Universities were directed not to use the word 'University' with their name as suffix. In addition, the names of 14 Institutions, whose name contained the word 'University', have been re-notified by the Ministry. After the Hon'ble Court judgment, no Deemed to be Universities are using the word 'University' with their name.

(b) & (c): In view of (a) above, do not arise.

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